

ERRATUM

In the advertisement for the post of an Estimator for Public Health Branch of Southern Division, on Rs. 71 per month, appearing at the bottom of first column of page 190 of Part VII of the *Orissa Gazette*, dated the 17th August 1945, and also in second column of the front page of Part VII, dated the 24th August 1945, for "B. C. A. Cook, Deputy Secretary to the Government of India" read "A. Pujari, Executive Engineer, Southern Division, Cuttack".



PUBLISHED BY AUTHORITY

No. 35

CUTTACK, FRIDAY, AUGUST 31, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART VII

Advertisements and Notices, etc.

THE ORISSA GAZETTE

NOTICE

The annual subscription to the *Government Gazette* is at the following rates payable in advance:—

No. of Parts	Annual subscription without postage	Annual subscription with postage
Part I	Rs. 8 0 0	Rs. 7 0 0
Part II	8 4 0	7 2 0
Part III	21 0 0	23 0 0
Part IV	2 0 0	2 8 0
Part V	3 0 0	3 8 0
Part VI	3 0 0	3 8 0
Part VII	11 0 0	11 8 0
Part VIII	6 0 0	7 8 0
Part IX	4 0 0	4 8 0
Part X	4 0 0	4 8 0
Part XI	4 0 0	4 8 0
Supplement including Supplement (A).	8 0 0	10 0 0
Entire Gazette	30 0 0	35 0 0
Parts I, III, IV and VII.	22 0 0	25 0 0
Appendix	2 0 0

(i) Single copy of the entire Gazette can be supplied at Re. 1 without postage and at Rs. 1-2-0 with postage.

(ii) A copy of Supplement including Supplement (A) can be supplied at Re. 0-8-0 without postage and Re. 0-9-0 with postage.

(iii) A copy of the *Gazette Extraordinary* can be supplied at the rate of one anna for every 16 pages or a fraction thereof. Postage according to weight.

(iv) A copy of the Appendix (Catalogue of books and periodicals) can be supplied at the rate of Re. 0-5-3. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII

	Rs. a. p.
Full page per issue 20 0 0
Half page per issue 10 0 0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack", and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications intended for publication in *The Orissa Gazette* should reach the Publisher's Office not later than 4 P.M. on the preceding Wednesday and all advertisements, educational notices, results of examinations, etc., must reach the Publisher's Office by 12 noon on Monday to ensure appearance in that week's Gazette.

S. H. KHAN

Publisher, *The Orissa Gazette*

NOTICE

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale in the Book Depot of the Government Press, Cuttack, at the following rates:—

	Price
	Rs. a. p.
Annual subscription without postage	11 0 0
Annual subscription with postage	15 0 0
Price of single copy of Proceedings	0 4 0
Price of single copy of Indices	0 4 0

S. H. KHAN

Superintendent

Government Press and Publication

GOVERNMENT OF ORISSA

SUPPLY AND TRANSPORT DEPARTMENT

WANTED

Candidates to fill three posts of senior and three posts of junior auditors for the Supply and Transport Department of the Government of Orissa in the scale of Rs. 120—8—160—10—170 and Rs. 70—5—120 respectively.

2. Applications for the post of senior auditor must possess a diploma in 'accounts' and those for the post of junior auditors, experience in 'accounts' work in a recognised firm or in some important Government office.

3. Candidates selected will be posted to the headquarters station in the districts of Balasore, Cuttack and Ganjam (Chhatrapur) and will be required to tour under orders of the Financial Adviser of the Supply and Transport Department.

4. Applications stating age, qualifications, nationality and previous experience together with copies of testimonials must reach the undersigned on or before the 5th September 1945.

5. The candidates may be required for interview at their own expense.

CUTTACK

The 25th August 1945

P. N. MAHANTI

Under-Secretary to Government

GOVERNMENT OF ORISSA
HEALTH AND L.S.-G. DEPARTMENT

NOTICE

Applications from candidates are invited for four temporary posts in lower division in the time-scale of Rs. 40, 43, 45—2—55—3—70—E.B.—2—80 for the Education, Health and Local Self-Government Departments.

Candidates must at least be graduates. Under-graduates with previous office experience may be considered for the posts.

Applications stating age, home district, nationality and previous office experience, if any, should reach the undersigned on or before the 7th September 1945. Preference will be given to candidates who are natives of Orissa or domiciled in the Province if they are otherwise qualified.

No travelling allowance will be allowed for interview or joining the post.

CUTTACK

The 22nd August 1945

D. N. PATNAIK

Assistant Secretary to Government

WANTED

A Driller for Orissa Agriculture Department on Rs. 52—4—124.

Qualification—Must have practical experience of boring wells with calyx drills driving tractor.

Apply stating age and qualification with testimonials to Director of Agriculture and Food Production, Orissa, Cuttack, by the 18th September 1945.

P. PARIJA

CUTTACK

The 23rd August 1945

Director of Agriculture and Food
Production, Orissa

[3—1—14-9-1945]

NOTICE

No. 804-F.S.—The public are hereby informed that the Small Savings Scheme Receipt Book No. 5910-D of denomination of Rs. 50 has been lost in the district of Puri. If the Receipt Book is found out it should be made over to a Government officer and must not be used for purchase of National Savings Certificates without orders of Government.

P. K. TRIPATHY

Circle Officer

Finance (Small Savings) Department

CUTTACK: 21st August 1945

[2—1—7-9-1945]

ORISSA MEDICAL EXAMINATION BOARD

NOTICE

The next written examinations of the pupil nurses and midwives of the Orissa Medical Examination Board will be held on Thursday, the 1st November 1945, simultaneously at Cuttack General Hospital and Baptist Mission Hospital, Berhampur.

2. Applications with prescribed fees will be received by the Secretary, Orissa Medical Examination Board, up to Monday, the 1st October 1945, from the candidates intending to appear at the examinations.

3. The order of examinations for the written portion will be according to the following time-table:—

Thursday, the 1st November 1945

Name of examination	Subject	Time
First examination in General Nursing	Paper I .. Elementary Anatomy, Physiology and Personal Hygiene.	9 A.M. to 12 noon
	Paper II .. Bandaging, First-Aid and Elementary Nursing.	1 P.M. to 4 P.M.
Final examination in General Nursing	Paper I .. Medical Nursing	9 A.M. to 12 noon
	Paper II .. Surgical Nursing	1 P.M. to 4 P.M.
First examination in Midwifery	Paper I .. Elementary Anatomy, Physiology and Personal Hygiene.	9 A.M. to 12 noon
	Paper II .. Bandaging, First-Aid and Elementary Nursing.	1 P.M. to 4 P.M.
Final examination in Midwifery	Midwifery and Obstetrics	9 A.M. to 12 noon

4. The oral and practical examination will be held at Cuttack General Hospital and Baptist Mission Hospital Berhampur, on a date to be fixed up later.

CUTTACK : 25th August 1945

R. K. PATTNAIK
Secretary, Orissa Medical Examination Board

ORISSA MEDICAL EXAMINATION BOARD

NOTICE

The next written examinations for the licentiatehip of the Orissa Medical Examination Board will commence from Thursday, the 1st November 1945 and continue from day to day, holidays excepted, till Monday, the 5th November 1945 at Cuttack.

2. Applications with prescribed fees will be received by the Secretary, Orissa Medical Examination Board, up to Monday, the 1st October 1945, from the candidates intending to appear at the examinations.

3. The order of examinations for the written portion will be according to the following time-table:—

I—First Professional Examination

Thursday	.. 1st November 1945	.. 9 A.M. to 12 noon	.. Paper I	.. Anatomy
Friday	.. 2nd November 1945	.. 9 A.M. to 12 noon	.. Paper II	.. Physiology
Monday	.. 5th November 1945	.. 9 A.M. to 12 noon	.. Paper III	.. Materia Medica and Pharmacology.

II—Second Professional Examination

Thursday	.. 1st November 1945	.. 1 P.M. to 4 P.M.	.. Paper I	.. Medical Jurisprudence
Friday	.. 2nd November 1945	.. 1 P.M. to 4 P.M.	.. Paper II	.. Hygiene
Monday	.. 5th November 1945	.. 1 P.M. to 4 P.M.	.. Paper III	.. Pathology

III—Final Professional Examination

Thursday	.. 1st November 1945	.. 9 A.M. to 12 noon	.. Paper I	.. Medicine and Therapeutics
Friday	.. 2nd November 1945	.. 9 A.M. to 12 noon	.. Paper II	.. Surgery including Elementary Ophthalmology.
Monday	.. 5th November 1945	.. 9 A.M. to 12 noon	.. Paper III	.. Midwifery and Gynaecology

4. The time-table for the oral and practical examinations will be notified at the centre (Orissa Medical School) in due course.

CUTTACK : 25th August 1945

R. K. PATTNAIK
Secretary, Orissa Medical Examination Board

JOINT PUBLIC SERVICE COMMISSION

Applications are invited for two temporary posts of Demonstrators in Physics—one for the Ravenshaw College at Cuttack and the other for the Sambalpur College—in the junior branch of class II of the Orissa Educational Service on a scale of pay of Rs. 125—8—205—9—250 a month.

2. Candidates must hold a degree of Master of Science in Physics not lower than a second class of a University constituted by an Act of the Imperial Legislature or of a Provincial Legislature or approved in this behalf by the Provincial Government. Preference will be given to candidates with teaching experience, and to those who are natives of or domiciled in the Province of Orissa if they are otherwise qualified.

3. Applications in the prescribed form, which can be had free of cost from the undersigned must reach the Secretary to the Joint Public Service Commission so as to reach him on or before the 25th September 1945

4. Every application must be accompanied by certificates and diplomas in original showing candidate's qualifications, character and domicile; the nature and extent of teaching experience, if any; and evidence of age which should ordinarily be the Matriculation Certificate, or its equivalent, in original; a treasury chalan for Rs. 5 as application fee,

credited to the Government of Orissa under the head XXXVI—Miscellaneous Departments—Miscellaneous Examination Fees—Fees realised by the Public Service Commission.

CANDIDATES ARE WARNED THAT THEIR APPLICATIONS WILL BE SUMMARILY REJECTED IF BY THE LAST DATE FOR THE RECEIPT OF APPLICATIONS THEY ARE NOT COMPLETE IN RESPECT OF ALL THE PAPERS PRESCRIBED IN THIS ADVERTISEMENT.

NOTE—Candidates must see that they are eligible and must decide definitely to apply before depositing the fee in the treasury. In no case the fee paid with the application will be refunded. Candidates already in Government service should apply through the head of their department and should make sure, before depositing the fee, that their applications will be forwarded by their superior officers. Candidates in private employment should produce recent certificates from their employers.

5. Canvassing in any form will be a disqualification.

6. Candidates may be required to present themselves for interview at their own expense at a time and place of which they will be informed in due course.

P.O. HINOO, RANCHI
The 15th August 1945

H. C. SETH
Secretary
Joint Public Service Commission

ROAD TOLLS

SALE OF TOLL GATES ON PUBLIC WORKS DEPARTMENT
ROADS IN KORAPUT DIVISION, KORAPUT

Notice is hereby given that the right of collecting tolls at the toll and attached check gates named in the sub-joined list, during the twelve calendar months beginning from 1st October 1945 and ending with 30th September 1946, will be sold by public auction at the hour on the dates at the places and before the officers specified in the list.

	Rs.	a.	p.
On every country cart not fitted with pneumatic tyres.	0	4	0
On every pack animal (whether laden or unladen of the following description such as horse, mule, ass, buffalo, bull, bullock or cow).	0	1	0
On every country cart fitted with pneumatic tyres.	0	1	0

N. B.—(a) Animals drawing any vehicles for which toll can be demanded are not to be charged with toll.

(b) Animals going to and from the neighbouring villages and crossing the road for grazing or agricultural purposes will be exempted from payment of such tolls.

(c) Agriculturists carrying their produce home or to the estate granaries for payment of their kists or manure to their fields and villagers carrying timber or fuel for domestic uses are exempted from payment of such tolls.

CONDITIONS OF AUCTION SALE

1. Intending purchasers must appear either in person or by duly accredited agents and must deposit in cash or currency notes the amounts specified below for the gate they intend to bid before they can be allowed to bid. The auction sale will begin exactly at 3 P. M. and any person who has not paid the deposit by that time, i.e., 3 P. M. will not be allowed to bid. The deposits of unsuccessful bidders will be returned to them at the close of the sale. Receipt in Government Public Works Department form for the deposit amounts will be made over to the successful bidders at the conclusion of the sale. In the case of the successful bidders deposits will be retained as security for the due fulfilment of the lease conditions and may be adjusted towards the last instalment of the kist at the discretion of the Executive Engineer, Koraput Division and the balance refunded to the lessee at the expiry of lease period after satisfying all the lease conditions.

Name of toll gate	Amount to be deposited at the time of auction sale
	Rs.
(1) Kotpad toll gate on Borigumma-Bastar Frontier Road at mile 16-furlong 3.	500
(2) Mydalpur toll gate at 11M.-2F. of Pappadahandy-Mydalpur Road with two check gates (i) at 6M.-3F. of Pappadahandy-Mydalpur Road, and (ii) at 10M.-3F. of Pappadahandy-Mydalpur Road.	500
(3) Sunkhi toll gate at 8M.-7F. of Itikivalasa-Jeypora Road.	1,000
(4) Chattuva toll gate at 79M.-9F. of the Vizagapatam-Jeypora Road with a check gate at the junction of Vizagapatam-Jeypora and Subliguda-Handipur Roads.	150
(5) Vikrampur toll gate at the junction of Parvatipur-Gunupur Road and Gunupur-Gudari Road with two check gates (i) at 1M.-3F. of Gunupur-Bissemcuttack Road and (ii) at Gotlabhadra on Parvatipur-Gunupur Road.	1,000
(6) Kusa toll gate at Parvatipur-Central Province Road, 18M.-4F.-470-Ft.	500
(7) Alimunda toll gate at 10M.-1F. of Parvatipur-Lakshmipur Road.	500
(8) Kalyansingapur toll gate at 23M.-6F. of Kalyansingapur-Komatlapeta Road with check gates (i) at 9M.-3F.-150Ft. of Komatlapeta-Kalyansingapur Road and (ii) at 20M.-4F. of the same road.	500
(9) Gumma toll gate at 58M.-5F. of Koraput-Rayaghada Road.	500

2. The Officer conducting the sale may, at his discretion, refuse to accept the bid of any person on the ground that he is insolvent or for any other valid reason.

3. The toll gate will be knocked down to the highest bidder, but the sale will be subject to confirmation by the Executive Engineer, Koraput Division, who may accept or reject any bid at his discretion without assigning any reason.

4. In the case of dispute during the time of sale, the Selling Officer's decision shall be final. If for any reason the highest bid is rejected the next higher shall be taken or the toll gate resold at the discretion of the Executive Engineer, Koraput Division.

5. The successful bidder shall pay the auction sale amount of the concerned toll gate in eleven equal monthly instalments on or before the 10th of every month beginning with 10th November 1945 to the Executive Engineer, Koraput Division, or to the concerned Subdivisional Officer, Public Works Department, in cash or remit into the Government treasuries or sub-treasuries nearest to the toll gate to the credit of the Executive Engineer, Koraput Division, as "III—Other Remittances—Public Works Remittances" and the treasury chalan should be given to the concerned Subdivisional Officer, Public Works Department, on or before the 10th of every month in token of having remitted the respective amounts into the treasury on the due date.

6. The approved bidder shall, on receipt of confirmation of sale by the Executive Engineer, Koraput Division, execute an agreement in the prescribed form, copy thereof can be had in the office of the Executive Engineer, Koraput Division, or the concerned Subdivisional Officers and deliver it in the Office of the concerned Subdivisional Officers or in the Office of the Executive Engineer, Koraput Division on or before 30th September 1945, during office hours. The stamp duty on the agreement shall be borne by the lessee. The agreement need not be registered.

7. On the failure of the approved bidder to execute the necessary agreement by the stipulated time, the deposit already made may be forfeited and the toll gate resold or otherwise disposed of under the orders of the Executive Engineer, Koraput Division and the purchaser shall have no right of collecting any toll from the date of the Executive Engineer's order.

8. Resale of toll gate effected under clause 7 will be at the risk of the defaulting bidder who will forfeit all gain and in the event of a loss he will be required to make good the deficiency between the total amount payable for the whole period under the terms of the original sale and the total amount payable by the successful bidder at the resale.

In the latter case, the forfeited deposits will be deducted from the loss arising from the resale and the remainder, if any, will be recovered from the defaulter under Act II of 1861 as provided for recovery of arrears in land revenue due to Government. Should the forfeited deposits be greater than the loss by the resale, the whole of such deposit may, as the Executive Engineer, Koraput Division, deem fit, be credited to Public Works Department. The defaulting bidder will similarly be liable if the privilege is disposed of otherwise than by resale and such disposal results in loss to Public Works Department as compared with the original sale.

9. As soon as the agreement is executed and delivered with reference to clause 7, the concerned Subdivisional Officer will authorise the purchaser to collect toll at the gate purchased by him for the period noted under clause 1 above subject to the following conditions:—

CONDITIONS OF LEASE

1. The amount for which the lease of the toll gate has been purchased shall be paid in 11 (eleven) equal monthly instalments on or before the 15th of every month including 5 (five) days of grace from the due date of 10th November 1945. After payment of 10 (ten) equal instalments, the Executive Engineer, Koraput Division, may at his discretion, adjust the lessee's security deposit towards the last instalment of kist and the balance refunded to the lessee at the expiry of the lease period provided all the lease conditions are satisfied. If the instalment be not paid on or before 15th of every month, a penalty of Rs. 2 (Rupees two) per day shall be paid by the lessee during the first week after the 15th (fifteenth) of the month and a penalty of Rs. 3 (Rupees three) per day for the succeeding days till payment. If the amount together with penalty is not paid even at the end of 2nd week after the 15th (fifteenth) of the month, either (a) the deposit made by him may be forfeited and the lease resold or otherwise disposed of, (b) or the Executive Engineer may fine the lessee an amount not exceeding Rs. 100 (Rupees one hundred only.)

2. The sale of toll gate is subject to all risks and no compensation or remission or abatement of the rent shall be claimable on any account whatever.

3. The lessee shall be entitled to levy toll on cart or animal passing through every toll gate as specified below :—

	Rs.	A.	P.
On every country cart not fitted with pneumatic tyres.	0	4	0
On every pack animal (whether laden or unladen, such as horse, mule, ass, buffalo, bull, bullock, or cow.)	0	1	0
On every country cart with pneumatic tyres.	0	1	0

Note—(a) Animals drawing any vehicle for which toll can be demanded are not to be charged with toll.

(b) Animals going to and from neighbouring villages and crossing the road for grazing or agricultural purposes are exempted from such tolls.

(c) Agriculturists carrying their produce home or to the estate granaries for payment of their kists or manure to their fields and villagers carrying timber or fuel for domestic uses are exempted from payment of such tolls.

4. No toll shall be levied for the passage of carriage, cart or animals (a) conveying Police Officers on duty or persons or property in their custody, (b) licensed by the Executive Engineer during the period for which they have been so licensed.

5. The lessee shall not sell or transfer or sublet his toll gate or take in any other partner without the previous sanction of the Executive Engineer, Koraput Division.

6. In the event of the death of the lessee before the expiry of the lease, his legal heirs or assigns should, within two days after the death of the lessee, file a written statement for the continuation of the lease for the period of currency failing which it shall be open to the Executive Engineer, Koraput Division, to resell the toll gate or otherwise dispose it of at the lessee's risk and loss.

7. The lessee shall so arrange that passengers with their animals or conveyance are not unnecessarily delayed whether by day or night, but are allowed to pass through the toll gate without unreasonable delay on the tendering by them of the proper rate of toll in respect of animals or vehicles for which tolls are payable.

8. (i) The lessee shall make the following arrangements for the proper working of the toll gate. The lessee shall construct toll shed at his expense, at the places ordered by the concerned Subdivisional Officer, Public Works Department, at the site of the toll and check gates. He should also maintain the toll shed, barriers and notice board, etc., in proper order and keep the premises clean at his expense.

(ii) That a toll bar is placed in such a position as to be clearly seen at a distance of one hundred yards from both sides of the toll and check gates or at any suitable distance as directed by the Subdivisional Officer in writing.

(iii) That from sunrise to sunset a red flag and from sunset to sunrise two red lights visible on either side of the road, are fixed at the centre of such a toll bar.

Note—In the case of vehicles exempted from tolls no toll or check gate should be closed even temporarily causing inconvenience to the movement of such vehicles.

(iv) The lessee shall put up in a conspicuous place at the toll bar or gate or station and at his cost a table of tolls he is authorised to levy, legibly written or printed in

English and also in Oriya in words and figures. When such table is not put up at any toll bar or gate or station, no toll shall be leviable thereat during such time.

9. Not more than one payment of toll shall be demanded at the toll bar of a toll gate and its check gates, if any, or any other toll gate, in respect of any carriage, cart or animal in any one period of 24 hours counted from sunrise to sunrise.

Note—This rule is clearly not intended to cover extra trips by the same cart.

10. When payment of any toll is made, a receipt in the printed form shall be granted by the person to whom the payment is made failing which the lessee shall be liable to penalty in clause 16 below. Receipts shall be in the prescribed form, as per sample attached.

11. In case of non-payment of any such toll on demand the person duly authorised to collect the same may seize cart or animal in respect of which it is chargeable or any part of its burden and detain the same in his custody.

12. If any toll together with the expenses occasioned by such seizure and detention remains unpaid for twelve hours, the person duly authorized as aforesaid shall forthwith send the cart or other property seized as aforesaid to the nearest public officer empowered to sell distrained property under the Madras Rent and Revenue Sales Act, 1839.

13. The lessee may, subject to the approval of the Subdivisional Officer, Public Works Department, appoint proper persons, to collect tolls at the gates and shall furnish to the Subdivisional Officer a list showing the names and descriptions of persons so appointed by him. He should also similarly notify the changes in the list. In all cases of resistance to the lawful authority of the toll gate lessee or his employees in the realisation of authorised tolls, all police officers shall assist the lessee or his employees when required and for that purpose shall have the same power as they have in the exercise of ordinary police duties.

14. The lessee and all persons employed by him for the management of toll gates shall duly comply with any departmental orders and with any by-laws that may be framed by the Executive Engineer, Koraput Division and shall be subject to the penalties prescribed for any violation thereof.

15. Any sum due by the lessee may be collected as arrear of rent or adjusted from the deposit made by him at the commencement of the lease as the Executive Engineer, Koraput Division, may think fit. The lessee shall be bound to replace any sum adjusted from his deposit within 15 (fifteen) days of receipt of the notice from the Executive Engineer, Koraput Division.

16. Any wilful breach of the hereinbefore-mentioned conditions committed by the lessee or any of his employees or any irregularity or improper behaviour on the part of the lessee or his employees, shall render the lessee liable for each such breach, irregularity or impropriety to a fine not exceeding Rs. 50 (rupees fifty) or to the forfeiture of his deposit and lease, the toll gate being resold or otherwise disposed of at his risk and loss. The decision of the Executive Engineer, Koraput Division, shall in each such case be final.

17. The lessee must abide by the decision of the Chief Engineer, Orissa, in matters that are not specifically covered in the auction sale or lease conditions during the term of the lease.

Sample form of ticket to be issued

Public Works Department toll gate.....
 Ticket No..... Book No.....
 Time 6 A.M. to 6 A.M.
 Date.....
 Particulars of tolls collected—

	Rs.	a.	p.
1. Carts without pneumatic tyres
2. Carts with pneumatic tyres
3. Pack animals

Toll gate clerk

Public Works Department toll gate.....
 Ticket No..... Book No.....
 Time 6 A.M. to 6 A.M.
 Date.....
 Particulars of tolls collected—

	Rs.	a.	p.
1. Carts without pneumatic tyres
2. Carts with pneumatic tyres
3. Pack animals

Toll gate clerk

Rates of toll

1. On every country cart not fitted with pneumatic tyres	0	4	0
2. On every pack animal (whether laden or unladen of the following description, such as horse, mule, ass, buffalo, bull, bullock or cow).	0	1	0
3. On every country cart with pneumatic tyres	0	1	0

N.B.—(a) Animals drawing any vehicles for which toll can be demanded are not to be charged with toll.

(b) Animals going to and from the neighbouring villages, and crossing the road for grazing or agricultural purposes will be exempted from payment of such tolls.

(c) Agriculturists carrying their produce home or to the estate granaries for payment of their kists or manure to their fields and villagers carrying timber or fuel for domestic uses are exempted from payment of such tolls.

Note—The particulars under rates of toll noted above must be printed on the receipt to be granted to the party.

List of toll gates in charge of the Executive Engineer, Koraput Division, showing particulars of auction sale of toll gates on Public Works Department Roads for the year 1945-46 from 1st October 1945 to 30th September 1946

Serial No.	Name of toll gate and No. of check gates	Situation and mileage of roads	Place of auction	Date and hour of sale	Officer by whom the sale is conducted
1	2	3	4	5	6
1	Kotpad ..	Borigum m a-B a s t a r Frontier Road—16 M.-3 F.	Kotpad Public Works Department Sub-shed.	17th September 1945—3 P.M.	Public Works Department Subdivisional Officer, Nowrangapur.
2	Mydalpur-Main gate .. Check gates ..	Pappadahandy-M y d a l-pur Road—11 M.-2 F. (i) At 6 M.-3 F. of Pappadahandy-Mydalpur Road; and (ii) At 10 M.-3 F. of Pappadahandy-Mydalpur Road.	Public Works Department Subdivisional Office, Nowrangapur.	20th September 1945—3 P.M.	Ditto
3	Sunkhi ..	Itikivala s a-J e y p o r e Road—8 M.-7 F.	Public Works Department Inspection Bungalow, Sunkhi.	18th September 1945—3 P.M.	Public Works Department Subdivisional Officer, Koraput.
4	Chattuva-Main gate .. Check gates ..	Vizagapatam-J e y p o r e Road—79 M.-0. F. At the junction of Vizagapatam-Jey pore and S e m b l i g u d a-Handiput Roads.	Padwa Taluk Office Buildings.	22nd September 1945—3 P.M.	Ditto
5	Alamanda ..	Parvatipur-Lakshmi pur Road—10 M.-1 F.	Public Works Department Inspection Bungalow at Alamanda.	15th September 1945—3 P.M.	Ditto
6	Vikram pur-M a i n gate. Check gates ..	At the junction of Parva t i p u r-Gunupur and Gunupur-Gudari Roads. (i) At 1 M.-3 F. of Gunupur-B i s s e m-cuttack Road. (ii) At Getlabhadra on Parvatipur-Gunupur Road.	Vikrampur Revenue Rest-shed.	17th September 1945—3 P.M.	Public Works Department Subdivisional Officer, Rayaghada.
7	Kalyansingapur-Main gate .. Check gates ..	23 M.-6 F. of Komatlapeta-Kalyansingapur Road. (i) At 9 M.-3 F.-150 ft. of Komatlapeta-Kalyansingapur Road. (ii) At 20 M.-4 F. of Komatlapeta-Kalyansingapur Road.	Public Works Department Inspection Bungalow at Lakka-guda.	19th September 1945—3 P.M.	Ditto
8	Kusa ..	Parvatipur-Central Provinces Road—18 M.-4 F.-470 Ft.	Rayaghada Public Works Department Subdivisional Office.	22nd September 1945—3 P.M.	Ditto
9	Gumma ..	58 M.-5 F. of Koraput-Rayaghada Road.	Ditto	15th September 1945—3 P.M.	Ditto

NOTE—In the event of the Officer by whom the auction sale will be conducted being unable to be present, the auction sale will be conducted by the Executive Engineer, Koraput Division, or any other Officer authorised by him for the purpose.

SAUDAGAR SINGH

Executive Engineer, Koraput Division
[3-3-31-8-1945]n

KORAPUT: 7th August 1945

IN THE COURT OF THE 2ND MUNSIF, CUTTACK

EX. CASE No. 316 OF 1944

Ban Behari Palit and others—*Decree-holders*
*versus*Ch. Haris Ch. Mahapatra and others—*Judgment-debtors*
NOTICE

Is hereby given that the following zamindari property of the judgment-debtors will be sold in public auction on the 15th of September 1945 at 12 noon in the 2nd Munsif's Court, Cuttack, subject to mortgage of Sri Dolgobinda Sahoo of Jaunliapati, Cuttack, for Rs. 80,000 and Tikayat Sailendra Narayan Bhanj Deo of Kanika for Rs. 26,000.

The value of the property as stated by the judgment debtors is Rs. 5 lakhs. The decree-holders give its approximate value Rs. 600.

SCHEDULE OF PROPERTY TO BE SOLD

Zamindari share Re. 0-3-4 of the judgment-debtors together with anabadi and abadi lands proportionate to their share which comes to A. 1200-53 decimals proportionate Sadar jama which comes to Rs. 851 out of a total area A. 6002-65 decimals with Sadar jama of Rs. 4,254-13-0 together with all rights, title and interest of the judgment-debtors therein in the district of Cuttack, police-station and Sub-Registry Sadr, Ph. Bakhrabad, touzi No. 2842, killa Maturi.

The zamindari consists of abadi, anabadi, nijjot, nijchas lands and tanks, joro, hills, rivers and kuchhari house of the judgment-debtors, mines of black metal, white chalk stones, red laterite stones, china-clay and glass-making stones and stones of different colours and qualities and it also contains valuable Naraj fishery right.

A. MISRA

Munsif

CUTTACK: 24th August 1945

FORM A

IN THE MATTER OF THE INDIAN COMPANIES
ACT VII OF 1913

AND

IN THE MATTER OF JAGANNATH BANK, LTD., PURI
(In voluntary liquidation)

NOTICE

Is hereby given under section 209-H.(2) of the Indian Companies Act VII of 1913 that meeting of creditors and share-holders will be held on the 30th September 1945, at 5 P.M. at Raghunandan Library Hall, Emar Math, Puri, for the purpose of laying by the liquidators of an account showing how the winding up has been conducted, the properties of the Company disposed of and of giving any explanation thereof and also for giving direction to the liquidators as to the manner of disposal of the documents of the Company.

K. M. MAHANTY

Liquidator

The 18th August 1945

IN THE COURT OF THE ADDITIONAL SUBORDI-
NATE JUDGE, CUTTACK

O. S. No. 3/11 of 1944/43(I)

To all whom it may concern.

The Orissa Bank, Ltd., Cuttack, has filed a suit for recovery of Bank's dues pending in the Additional Subordinate Judge's Court, Cuttack, against Lal Mohan Das and others. That the notice for substitution of Srimati Indramoni Dibya in place of Lal Mohan Das since deceased, cannot be served on Srimati Indramoni Dibya after all careful and reasonable attempt. This notice in the Gazette informing her about the date of hearing the 3rd September 1945 will be treated as proper service.

CUTTACK

D. N. DAS

The 15th August 1945

Additional Subordinate Judge

ADVERTISEMENT.

Applications are invited from men of approved service in the Army and under 30 years of age for the post of Sergeant in the Orissa Police on a time-scale pay of Rs. 150—5—190 per month plus the prevailing War and Dearness allowances. Free unfurnished quarters and free uniform are provided and for those of non-Asiatic domicile periodical return passages to the United Kingdom. Further particulars and the prescribed application form may be had on application to the undersigned.

M. C. CLERICI

CUTTACK *Asst. to the Inspector-General of Police, Orissa*
The 10th August 1945 [3—3—31-8-1945]

WANTED

Immediately a temporary clerk in the scale of pay of Rs. 30—1/1—45 to work in the leave vacancy of the permanent incumbents of the Civil Surgeon's office, Puri. The candidate should at least be a Matriculate and possess a good speed in typewriting and some experience in accounts work of Government offices.

Applications will be received by the undersigned up to the 31st August 1945. All applicants should appear before the undersigned for interview at their own cost, with their original testimonials on the 5th September 1945 at 11 A.M.

K. N. MISRA

PURI: 19th August 1945

Civil Surgeon, Puri
[2—2—31-8-1945]

TENDER NOTICE

Tenders will be received by the Executive Engineer, Koraput Division, at his office up to 4 P.M. on the 17th and 18th September 1945 for the following works:—

(1) Construction of Sub-Jail with staff quarters at Malkangiri.

(2) Construction of Sub-Jail with staff quarters at Rayaghada.

(3) Construction of Sub-Jail with staff quarters at Gunupur.

(4) Construction of Police Buildings at Padmapur

(5) Construction of Police Buildings at Dasmanthapur

(6) Construction of Police Buildings at Umerkote

Contract documents and estimates could be seen in the office of the Executive Engineer, Koraput Division, during working hours and days.

SAUDAGAR SINGH

KORAPUT

The 25th August 1945

Executive Engineer, Koraput
Division

[3—1—14-9-1945]

WANTED

Female candidates having no encumbrances for training in General Nursing in the United Kingdom for four years at Government cost.

Qualification—Senior Cambridge, preference being given to those holding certificates in Intermediate Arts or Science. Good knowledge of English together with an elementary knowledge of Science essential.

Age—Between 19 to 32 years, preferably not under 20. Height 5'-1" and weight not less than 7 stones.

Candidates having good social background and personality will be preferred.

Application in the prescribed form (to be obtained from the office of the undersigned) accompanied by educational certificate, evidence of age, full family history and a recent photograph should reach this office by the 12th September 1945 at the latest.

A. N. CHOPRA, LT.-COL., I.M.S.;
Director of Health and Inspector-
General of Prisons, Orissa

CUTTACK

The 27th August 1945

[2—1—7-9-1945]